

Accidental Death Benefit (Group Rider)
(UIN: 107B005V05)

PART B

A. DEFINITIONS:

1. Accident:

An accident is a sudden, unforeseen and involuntary event caused by external visible and violent means.

2. Accidental Death:

Shall mean death of the Member due to an Accident where:

- i) The Member has sustained any bodily injury directly and solely from the Accident;
- ii) The death of the Member occurs within 120 days of the date of Accident due to such injury as stated above, solely, directly and independently of all other causes of death.
- iii) The Accident which eventually leads to death of the Member had occurred during the term of the Rider, even if the death occurs after the Rider Benefit Term, but within 120 days from the Accident.

3. Accidental Death Benefit Sum Assured or Rider Sum Assured:

The Rider Sum Assured can be a minimum of Rs. 1,000 and maximum equal to the Member's Basic Life Cover under the base Policy subject to Board approved underwriting guidelines.

4. Age:

Means the age of the Member on his/her last birthday (as per the English calendar) immediately before the date of commencement of Rider cover for that Member.

5. Beneficiary:

Means the Nominee/Legal Heir/Assignee specified by the Member as the Beneficiary under the base Policy or a person directed by the Court of competent jurisdiction.

6. Board:

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REGISTERED OFFICE: 2nd Floor, Plot # C- 12, G- Block, BKC, Bandra (E), Mumbai- 400 051, **WEBSITE:** <http://insurance.kotak.com> **EMAIL:** clientservicedesk@kotak.com **TOLL FREE NO.:** 18002098800, **FAX NO.:** +91 22 67425649 / 50

Board means the Board of Directors of Kotal Mahindra Old Mutual Life Insurance Limited.

7. Entry Age of Member:

Minimum Age at entry: 18 years

Maximum Age at entry: 74 years or maximum entry Age of the base Policy whichever is lower.

8. Grace Period:

30 days irrespective of premium payment mode.

9. Maturity Age of Member:

Maximum maturity Age of the Member shall be 75 years or maximum maturity age as per the base Policy whichever is lower.

10. Member:

As defined in the base Policy.

11. Rider:

Refers to the Accidental Death Benefit Rider.

12. Rider Benefit Term:

As mentioned in Schedule above.

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PART C

1. Benefits Payable:

i. Accidental Death Benefit:

If the Member dies of an Accident and the Policyholder/Nominee proves the same to the satisfaction of the Insurer, the Rider Sum Assured shall become payable subject to the following conditions and exclusions:

A. Conditions:

- a. This benefit is payable in respect of the Member alone. The person must be a Member as defined under the base Policy and must be covered under this Rider on the day of the Accident.
- b. The Basic Life Cover Benefit is in full force on the day of the Accident.
- c. This benefit is in full force on the day of the Accident.

B. Exclusions:

The Rider Death Benefit will not be payable if the death of the Member due to an Accident takes place in the following circumstances:

- Self inflicted injuries, suicide, insanity, immorality, committing any breach of law or being under influence of drugs, liquor, any narcotics etc.
- When the Member is engaged in aviation or aeronautics other than as a passenger on a licensed commercial aircraft operating on a scheduled route.
- Due to injuries from war (whether war is declared or not), invasion, hunting, mountaineering, motor racing of any kind, other dangerous hobbies or activities, or having been on duty in military, paramilitary, security organization.

Where, other dangerous hobbies or activities is defined as follows:

Any Activity where the duties of the occupation or the environment in which it is performed increases the risk to life. Examples of such occupations/activities include but are not limited to occupations/activities with increased physical activity, working under strenuous conditions and risk elements like working at heights, deep sea, mining, handling

explosives, dangerous chemicals ,working in extreme conditions, and frequent flying on unscheduled flights or non-commercial carriers.

- Participation by the Member in a criminal or unlawful act with any criminal intent

ii. Maturity Benefit:

No benefit shall be payable upon survival or maturity.

2. Payment of Rider Premium:

The Rider Premium payment option and mode shall be same as Premium Payment Option & mode of the base Policy.

Premium payment term of the Rider shall be equal to the Rider Benefit Term.

Premiums will be calculated annually in advance. This may be converted into monthly, quarterly or semi-annual premiums using the following modal factors:

Frequency	Modal Factor
Yearly	N.A.
Half-yearly	51% of yearly premium
Quarterly	26% of yearly premium
Monthly	8.75% of yearly premium

Service tax and cess shall be levied on the rider premiums and may change as per Government Laws.

3. Lapse:

The Rider Benefit will lapse if premiums for Rider are not paid in full within the Grace Period (as defined above) and no benefit shall be payable under such circumstances.

The lapsed Rider can be revived as mentioned in the Revival clause, mentioned below.

PART D

1. Revival:

The Rider cannot be revived independently and can only be revived along with the revival of the base Policy in accordance with the terms and conditions of the base Policy and as per Board Approved Underwriting Policy.

2. Surrender Value:

On detachment of the Rider from the base plan, the Surrender Value (if any) acquired by the Rider would be payable and shall be consistent with the cash surrender value under the base plan.

3. Reduced Paid-Up Benefit:

Rider cannot acquire Reduced Paid Up value.

4. Loans:

No loan facility is available under the Rider.

5. Claims:

The minimum documents required to make a claim under this Rider are the documents supporting the following:

- a. Certified copies of First Information Report [FIR] and the Final Police Closure Report
- b. the post mortem or the autopsy report
- c. the coroner's statement plus any newspaper cuttings
- d. If the claim event occurs due to any car or motor accident where the Life Insured was the driver, then, a certified copy of the Life Insured's valid driving license.

The Insurer, may, ask for more documents to clarify the queries raised by it.

6. Free Look Provision:

In case the Policyholder is not agreeable to any of the provisions stated in the Rider, then there is an option of returning the Rider stating the reasons thereof within 15 days from the date of the receipt of the Rider. The cancellation request should be submitted to the nearest

Kotak Life Insurance Branch or sent directly to the Insurer's Head Office. On receipt of the letter along with the original Rider document the Insurer shall arrange to refund the premium paid after deducting the stamp duty, medical expenses, if any and proportionate risk premium for the period of cover. Rider once returned shall not be revived, reinstated or restored at any point of time and a new proposal will have to be made for a new rider. The Rider stands cancelled when the Free Look Provision of the base Policy is exercised.

PART E
NOT APPLICABLE

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PART F

1. General Terms and conditions:

- a) Section 38, 39 and 45 of the Insurance Act, 1938 as amended from time to time shall be applicable.
- b) All the provisions of the base Policy shall be applicable to the Rider Benefit.
- c) The Rider term shall not exceed the term of the base Policy.

PART G

Query/Complaint Resolution and List of Ombudsman already provided in the base Policy

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